

## **RAJYA SABHA**

(1965)

### **Point of privilege**

*Non-disclosure of certain information by a Minister in the House.*

### **Facts of the case and ruling by the Chairman**

On the 7th May, 1965 Shri Bhupesh Gupta, a member, sought<sup>1</sup> to raise a question of privilege arising out of a statement made by Shri Gulzari Lal Nanda, Minister of Home Affairs, in the House on the 19th February, 1965, with regard to the arrest of certain Communists. Shri Gupta alleged that while making his statement in the House, Shri Nanda had not given the information to the House regarding receipt of letters from two Communist Members of Parliament repudiating the charges against the Communists.

2. Shri Nanda denied that there was any breach of privilege and stated that the Government were not obliged to give publicity on behalf of the Communists.

3. The Chairman reserved his ruling.

4. On the 8th May, 1965, the Chairman (Dr. Zakir Hussain) observed<sup>2</sup> as follows:--

"I have considered the matter relating to the breach of privilege raised by Shri Bhupesh Gupta in the House yesterday. In my opinion, there is no prima facie case of breach of privilege of the House."

1. R.S. Deb., dt. 7-5-1965.

2. Ibid., dt. 8-5-1965.